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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

ORIGINAL APPLICATION NO. 159/2005

DATE OF DECISION: 01.08.2005

CORAM

HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER..

HON'BLE MR. G.R. PATWARDHAN, ADM. MEMBER

Dr. Keshav Kumar Sharma son of Shri Devendra Kumar Sharma, age 38 years, by caste Brahmin, resident of 7 Gh 5, South Extension, Pavanpuri, Bikaner, presently employed as Assistant surgeon (Vety.), Office of Area Organizer, Sashatra Seema Bal (SSB), Ministry of Home Affairs, Government of India, Balrampur (UP) and presently doing PG in Veterinary Science from the College of Veterinary and Animal Science, Bikaner.

.....Applicant.

(Mr. A.K. Khatri, Counsel for the applicant.)

VERSUS

1. Union of India, through the Director General, Sashatra Seem Bal (SSB), Force Head Quarter, Ministry of Home Affairs, Government of India, RK Puram, New Delhi-110066.
2. The Deputy Inspector General, Sashatra Seema Bal(SSB), Ministry of Home Affairs, Government of India, Sector Head Quarter, FCI Complex, Urwarak Nagar, Gorakhpur (UP), 273007.
3. The Area Organizer, Sashatra Seema Bal (SSB), Ministry of Home Affairs, Government of India, Balrampur (UP).
4. The Dean, College of Veterinary and Animal Science, Bikaner.

.....Respondents.

(Mr. Kuldeep Mathur, Counsel for the respondents No. (1 to 3) and None present for respondent No. 4)

ORDER

By Mr. J.K. Kaushik, Judicial Member

Dr. Keshav Kumar Sharma has inter alia assailed the orders placed at Annexures A/1 to A/4 and prayed for quashing of same amongst the other reliefs.

2. At the very outset, the learned counsel for the respondents stated at the Bar that he has the instructions to submit before this Bench of the Tribunal that the respondents have taken positive decision whereby the applicant has been granted the study leave and, therefore, this very O.A has become infructuous.


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In view of the grant of study leave to the applicant, the Annexures A/1 to A/4 have become redundant.

3. On the other hand, the learned counsel for the applicant submits that the impugned orders at Annexures A/1 to A/4 should be quashed and then only the applicant would feel contented that he has got the complete relief.

4. In view of the statement of the learned counsel for the respondents at the Bar, we have no difficulty in arriving at a conclusion that this Original Application has become infructuous since due relief has been granted to the applicant. The Annexures A/1 to A/4 stands quashed accordingly. The Original Application stands disposed of accordingly with no orders as to costs. The interim order already passed stands merged with this order.


(G.R. Patwardhan)
Administrative Member

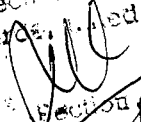

(J.K. Kaushik)
Judicial Member

LG/-

Received copy of order
3/8/05

RIC
Srinivas Kumar
578105
Pat - Kuldip Mehta
Adv.

Part II and III destroyed
in my presence on 1.7.14
under the supervision of
section officer in as per
order dated 18-12-13


Section Officer (Records)
171-14